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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1582/2003

Monday, this the 29th day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Sarweshwar Jha, Member (A)

W/Asstt. Sub-Inspector (Ex.)
Kinkara Talwar No.1918/D

..Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Union of India through its Secretary
Ministry of Home Affairs
North Block, New Delhi
2. Joint Commissioner of Police
Headquarters, Police Headquarters, IP Estate
MSO Building, New Delhi
3. Deputy Commissioner of Police
Headquarters, Police Headquarters, IP Estate
MSO Building, New Delhi

..Respondents

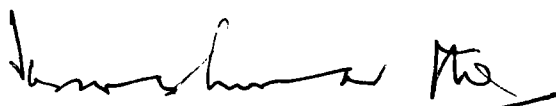
(By Advocate: Shri Rishi Prakash)


O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that without prejudice to the rights of the applicant, because of the fact that the applicant intends to file another application challenging the order of the respondents ignoring her for promotion, she does not want to press the present application.

2. Allowed as prayed. The petition is dismissed as withdrawn without expressing any opinion as to if the applicant is entitled to be promoted.


(Sarweshwar Jha)
Member (A)


(V.S. Aggarwal)
Chairman

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